

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1311/97

dt.31-10-97

Between .

B. Manjula

: Applicant

and

1. The Director General (Labour Welfare)
Government of India
Ministry of Labour
Jaisalmer House
New Delhi

2. The Welfare Commissioner
O/o Welfare Commissioner
Labour Welfare Organisation
Kendriya Sadan
Sultan Bazar
Hyderabad

: Respondents

Counsel for the applicant

: N. Rama Mohan Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

Coram

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

OA.1311/97

dt.31-10-97

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.) *He*
3/4)

Heard Mr. Siva for Mr. N. Ramamohan Rao on behalf of the applicant and Mr. V. Rajeswara Rao for the respondents.

1. The applicant is aggrieved in this OA on two counts:

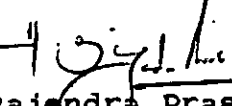
i) She had submitted a representation to Respondent-1 on 14-10-95 praying for expunction of certain adverse remarks recorded, not by the Reporting Officer, but by the Reviewing Officer, in her CR for 1994-95. Apart from the fact that the remarks of the Reviewing Officer give the impression of being non-specific, imprecise, very general and unsupported, one other fact which remains is that her representation lies undisposed till now. As per the Government of India instructions on the subject all representations relating to expunction of adverse remarks from CRs should be disposed of by the concerned authority within a period of three months. This requirement does not seem to have been adhered to in this case. It is, therefore, necessary to direct R-1 to take a suitable decision as regards the expunction/retention of any or all of adverse remarks appealed against. This shall be done forthwith and a suitable communication sent to the applicant within 30 days of the date of receipt of copy of this order.

ii) The second grievance of the applicant is about non-consideration of her case for promotion to the post of Senior Clerk. This is merely an apprehension which is not borne out by facts. Today the learned Standing counsel for the respondents produced a document which shows that her

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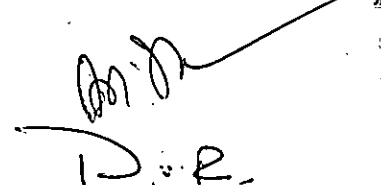
case was duly considered without reference to the impugned adverse remarks. The Promotion Committee which examined the claims of various eligible officials in terms of seniority and merit has duly made certain recommendations. This is considered to be adequate and satisfactory and no further directions are warranted on this aspect.

2. Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)

Dated : October 31, 97
Dictated in OpenCourt

sk


D. R.

OA.1311/97

Copy to:-

1. The Director General (Labour Welfare), Ministry of Labour, Jaisalmer House, New Delhi
2. The Welfare Commissioner, O/o Welfare Commissioner Labour Welfare Organisation, Kendriya Sadan, Sultan Bazar, Hyderabad.
3. One copy to Mr. N. Rama Mohan Rao, Advocate, CAT., Hyd.
4. One copy to Mr. V. Rajeswara Rao, Addl.CGSC., CAT., Hyd.
5. One copy to D.R. (A), CAT., Hyd.
6. One duplicate copy.

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I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 31-10-97

ORDER/JUDGMENT.

M.A./RA./C-A.No.

in

O.A.No.

1311/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

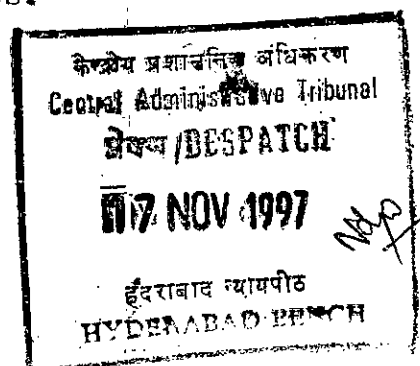
Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.



U.A.H. 1311/97.

.. Applicant.



Seal of the Central Hyderabad District. The seal is circular with the text "SEAL OF THE CENTRAL HYDERABAD DISTRICT" around the perimeter. In the center is a stylized emblem featuring a lion or similar animal standing on a pedestal.

... Respondents.

For the respondents: Mr. V. Rajeswar Rao, Addl. CGT.C.

THE HON'BLE MR. HARRINGTON: MEMBER: HON'BLE (MR. HARRINGTON)

DR. HENRIETTA L. J. J. I. P. KAWESMAH & P. M. LER (CULL)

The Tribunal made the following order:-

Notice before admission.

Reply on or before 26-10-97.

list it for further orders/final hearing on 31-10-97.

In the meanwhile it is directed that any promotions ordered to the cadre of S. clerk shall have to be ordered as provisional.

Li t it on 31-10-1997.

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Central Bureau

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LYLE, J. B.

Ed/ x x
Deputy Registrar

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1. The Director General (Labour welfare),
Govt. of India, Min. of Labour, Jaisainer House, New Delhi-11.

2. The Welfare Commissioner, C/o Welfare Commissioner,
Labour Welfare Organisation, Kondriya Sajan,
Jultan Bazar, Hyderabad-195.

3. no copy to Mr. N. Rarmohan Rao, Advocate. Cal. Hyd.

4. One copy to Mr.V.Rajenwar Rao, Addl.CCSC. Cal.Hyd.

3. Sub 2, also copy.

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